



**THE MADRAS LEGISLATIVE ASSEMBLY**

**THIRD ASSEMBLY**

**FIRST SESSION - FOURTH MEETING**  
**(From the 29th October, 1962 to the 2nd November 1962)**

**RESUME OF BUSINESS**

**LEGISLATIVE ASSEMBLY DEPARTMENT**  
**Fort St. George, Madras - 600 009.**



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**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY FROM  
29TH OCTOBER 1962 TO 2ND NOVEMBER 1962.**

**1) Sittings of the Assembly**

- (a) Number of sittings -5 days.
- (b) Duration of sittings-16 hours and 38 minutes.
- (c) Number of sittings from the commencement of the Session including the present sittings-40 days.
- (d) Duration of sittings from the commencement of the Session including the present sittings-176 hours and 7 minutes.

**(2) Obituary References and Resolutions**

- (a) Number of Obituary References made and Condolence Resolutions passed-3.
- (b) Number of Obituary References made and Condolence Resolutions passed from the commencement of the session including the present sittings-10.

The Hon. Speaker made references in the House on the 29th October 1962 to the passing away of-

- (i) on the 24th August 1962 of Sri S. Lazar, a former Member of the Madras Legislative Assembly,
- (ii) on the 15th October 1962 of Sri J. L. P. Roche Victoria, a former Minister of the Madras State and also a former Member of the Madras Legislative and the Council, and
- (iii) on the 6th October 1962 of Dr. P. Subbaroyan, Governor of Maharashtra and a former Chief Minister of Madras.

In respect of the first two items (i and ii) the House stood in silence for a minute as a mark of respect to the departed souls.

In respect of item (iii), the Hon. Sri M. Bhaktavatsalam, Leader of the House moved the following Condolence Resolution:-

"This House placed on record its deep sense of sorrow at the demise of Dr. P. Subbaroyan, Governor of Maharashtra, a former Chief Minister of Madras State from 1926 to 1930 and conveys its deep sense of sympathy to the Members of his bereaved family."

The Resolution was carried, all the Members standing in silence for a minute. As a mark of respect to the memory of the deceased the House adjourned to meet at 2-30 p.m. on that day (29th October 1962).

### (3) Panel of Chairmen

On the 29th 1962, the Hon. Speaker nominated the following Members of the Assembly as Panel of Chairmen and announced the same in the House on the 29th October 1962.

- (1) Srimathi Rajathi Kunchithapatham.
- (2) Sri J. Matha Gowder.
- (3) Sri K. R. Sambandam.
- (4) Sri A. Raghava Reddi.
- (5) Sri S. Madhavan.
- (6) Sri A. Swamidhas.

### (4) Adjournment Motions

(a) Number of adjournment motions raised during the sittings of the Assembly--Nil.

(b) Number of adjournment motions raised in the Assembly from the commencement of the session including the present sittings--11.

(All the adjournment motions were either ruled out of order or withdrawn)

### (5) Calling attention to a matter of urgent public importance Statement under Rule 41

(a) Number of statements made under Rule 41 during the sittings of the Assembly-1.

(b) Number of statements made under Rule 41 from the commencement of the session including the present sittings-21.

During the period the following statement was made on the floor of the House by Hon. the Minister for works under Rule 41 details of which are furnished below:-

<i>Serial Number.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject matter of the statement.</i>
(1)	(2)	(3)	(4)	(5)
1.	2nd November 1962.	Sri S. Madhavan.	Minister for works.	Failure to supply water from periyar to certain villages in Ramanathapuram district.

**(6) Discussion for short duration (Rule 57)**

(a) Number of discussions raised for short duration under Rule 57 during the sittings of the Assembly-1.

(b) Number of discussions raised for short duration under Rule 57 from the commencement of the session including the present sittings-1.

During the period Sri M. Kalyanasundaram, raised a discussion for a short duration on an urgent matter of administration, viz., hardship experienced by the public due to black marketing and adulteration of cement and to suggest measures for effective control and proper distribution.

**(7) Statements by Ministers under rule 82**

(a) Number of statements made by the Ministers under rule 82 during the sittings of the Assembly-1.

(b) Number of statements made by the Ministers under rule 82 from the commencement of the Session including the present sittings of the Assembly--3.

During the period, the following statement was made by Hon. Minister for Finance under Rule 82 details of which are given below:-

<i>Serial Number and date on which the statement was made.</i>	<i>Minister who made the statement.</i>	<i>Subject matter of the statement.</i>
(1)	(2)	(5)
1st November 1962.	Minister for Finance	Reversion of secondary grade teachers in Tirutani taluk.

**(8) Statements by Ministers correcting answers to questions or statements made by them in the Assembly**

(a) Number of statements made by Ministers correcting answers to questions during the sittings of the Assembly-2.

(b) Number of statements made by Ministers correcting answers to questions from the commencement of the Session including the present sittings of the Assembly-2.

(1) The Hon. Minister for Industries, made a statement on the floor of the House on 29th October 1962, with reference to the answer given to Question No.602 by Sri K. A. Mathialagan, on 24th July 1962 regarding loans granted to M/s Madras Vanaspathi Ltd.

(2) The Hon. Minister for Industries made another statement on the floor of the House on 30th October 1962, with reference to the answer given to a supplementary question put by Sri Rama. Arangannal on the 6th July 1962 relating to main Question NO. 166 asked Sri K. Mookiah Thevar, regarding the comprehensive housing schemes under the Village Housing Project.

### **(9) Government Motions and Resolutions**

(a) Number of Motions and Resolutions moved during the present sittings of the Assembly-3.

(b) Number of Motions and Resolutions moved from the commencement of the session including the present sittings of the Assembly-7.

During the period Government Resolutions relating to the following subjects were passed by the Assembly on the dates noted against them:-

1. That this House is deeply shocked at the unwarranted and naked act of aggression indulged in by Chinese on the Northern borders of our country and assures the Prime Minister that the Government and the people of Madras State wholeheartedly pledge their support to any measure that may be taken to drive out the intruders from our soil and in this connection the House calls upon the people of this State to forget any small differences that may exist and to come together in common endeavour for this noble cause, and further this House pays its tributes to the gallant soldiers who, against heavy odds, are fighting to uphold the dignity and safeguard the integrity of our country and wishes to assure them that in their heroic efforts they have the good wishes of the entire country behind them-29th October 1962.

2. That this House ratifies the amendments of the Constitution of India falling within the purview of the proviso to Article 368 thereof proposed to be made by the Constitution (Fourteenth Amendment) Bill, 1962, as passed by the two Houses of Parliament-30th October 1962.

3. That this House ratifies the amendments to the Constitution of India proposed to be made by the Constitution (Thirteenth Amendment) Bill, 1962 as passed by the two Houses of Parliament-30th October 1962.

### **(10) Official Business**

#### **(i) Bill-Introduced.**

(a) Number of Government Bills introduced in the Assembly during the sittings-5.

(b) Number of Government Bills introduced in the Assembly from the commencement of the Session including the present sittings of the Assembly-20.

(1) The Madras (Added Territories) Extension of Laws Bill, 1962 was introduced on the 30th October 1962.

(2) The Madras Industrial Establishments (National and Festival Holidays) Amendment Bill, 1962 was introduced on the 30th October 1962.

(3) The Madras Local authorities (Extension of term of Officer or Members) Bill, 1962 was introduced on the 31st October, 1962.

(4) The Madras Commercial Crops Markets (Validation of Cess) Bill, 1962 was introduced on the 2nd November 1962.

\* (5) The Madras Agricultural Income-tax (Second Amendment) Bill, 1962 was introduced on the 2nd November 1962.

**(ii) Bills-Passed**

(a) Number of Bills passed during the present sittings of the Assembly-5.

(b) Number of Bills passed from the commencement of the Session including the present sittings of the Assembly-6.

\* Published under the orders of the Hon. Speaker in the extraordinary issue of the Fort St. George Gazette, dated 24th October 1962.

1. The Madras Payment of Salaries and Removal of Disqualifications (Amendment) Bill, 1962 was passed on the 29th October 1962.

2. The Madras Industrial Establishment (National and Festival Holidays) Amendment Bill, 1962 was passed on the 31st October 1962.

3. The Madras Local Authorities (Extension of Term of Office of Members) Bill, 1962 was passed on the 1st November 1962.

4. The Madras (Added Territories) Extension of Laws Bill, 1962 was passed on the 2nd November 1962.

5. The Madras Agricultural Income-tax (Second Amendment) Bill, 1962 was passed on the 2nd November 1962.

(iii) Number of Bills- Referred to Select/Joint Select Committees.

(a) Number of Bills referred to Select/Joint Select Committees during the present sittings of Assembly-Nil.

(b) Number of Bills referred to Select/Joint Select Committees from the commencement of the Session including the present sittings of the Assembly-3.

(iv) Bills Assented to by the Governor/President.

(a) Number of Bills assented to by the Governor/President during the present sittings of the Assembly-3.

(b) Number of Bills assented to by the Governor/President from the commencement of the Session including the present sittings of the Assembly-9.

(iii) Bills-Assented to by the President.

1. The Madras City Municipal Corporation and District Municipalities (Amendment) Bill, 1962 (L.A. Bill No. 11 of 1962.)

2. The Madras Motor Vehicles (Taxation of Passengers and Goods) Amendment Bill, 1962 (L.A. Bill No. 13 of 1962).

Bills assented to by the Governor.

1. The Madras Local Authorities (Extension of Term of Office of Members) Bill, 1962 (L.A. Bill No. 18 of 1962).

(11) Non-official Business.

(1) Bills.

(a) Number of non-official Bills introduced during the sittings of the Assembly-4.

(b) Number of non-official Bills introduced from the commencement of the Session including the present sittings of the Assembly-4.

The following non-official Bills were introduced in the Legislative Assembly on the Legislative Assembly on the 1st November 1962 by the Members noted against each:-

(1) The Madras Buildings (Lease Rent Control) Second Amendment Bill, 1962-Sirmathi T. N. Anandanayaki.

(2) The Madras University (Amendment) Bill, 1962-Sri Rama, Arangannal.

(3) The Madras University (Amendment) Bill, 1962-Sir M. Kalyanasundaram.

(4) The Madras University (Amendment) Bill, 1962-Sri A. Raghava Reddi.

(2) Resolutions.

(a) Number of non-official Resolutions moved during the present sittings of the Assembly-1.

(b) Number of non-official Resolutions moved from the commencement of the Session including the present sittings of the Assembly-1.

The following non-official Resolution was moved in the Legislative Assembly by Sri M. Kalyanasundaram and discussed on 1st November 1962:-

"That Resolution was put to the vote of the House and the House divided as follows:-

Ayes	28
Noes	75

The Resolution was declared lost.

### (12) Report of the Public Service Commission

On the 30th October 1952, Sri M. Kalyanasundaram, moved that the Report of the Madras Public Service Commission for the year 1960-61 placed on the Table of the House on the 24th July 1962 together with the Government Memorandum be taken into consideration. After discussion the motion was, by leave, withdrawn.

### (13) Reports of the Committees of the Assembly

(a) Number of Reports of the Committees presented during the present sittings of the Assembly-3.

(b) Number of Reports of the Committees presented from the commencement of the Session including the present sittings of the Assembly-6.

During the period, the following Reports of the Committees of the Assembly were presented on the dates noted against each:-

- (1) Report of the Committee on Rules-1st November 1962.
- (2) Report of the Committee of Privileges (Malai Murasu Case)-2nd November 1962.
- (3) Third Report of the Committee on Subordinate Legislation-2nd November 1962.

### (14) Questions-Answered

<i>Serial Number.</i>		<i>Number of questions answered during the present sittings of the Assembly.</i>	<i>Number of questions answered from the commencement of the session including the present sittings of the Assembly</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
(1)	Starred	466	1362
(2)	Unstarred	12	18
(3)	Short Notice	1	7

**(15) Papers placed on the Table of the House**

		<i>Number of papers placed on the Table during the present sittings of the Assembly.</i>	<i>Number of papers placed on the Table from the commencement of the session including the present sittings of the Assembly.</i>
(i)	A. Statutory Rules and Orders.	70	224
(ii)	B. Reports, Notifications and other papers.	25	142

Amendment to the Notifications-Papers placed on the Table of the House.

(a) Number of amendments given notice of by members to the notifications (Papers placed on the Table of the House) during the present sittings of the Assembly and discussed-1.

(b) Number of amendments given notice of by the members to the notifications (Papers placed on the Table of the House) from the commencement of the Session including the present sittings and discussed-3.

On the 30th October 1962, Sri M. Kalyanasundarm, moved amendments to notifications issued in G.O. Ms. No. 260, L.A., dated the 1st February 1962-Rules relating to Panchayats framed under the Madras Panchayats Act, 1958 (Madras Act XXXV of 1958) published in the Fort St. George Gazette, dated 14th February 1962 (placed on the Table of the House on 29th October 1962).

The amendments were by leave of the House withdrawn by the Member.

**(16) Privilege Matters**

(a) Number of privilege matters raised during the present sittings of the Assembly- Nil.

(b) Number of privilege matters raised from the commencement of the Session including the present sittings of the Assembly-9.

Fort St. George, Madras-9,  
1st December 1962.

T. HANUMANTHAPPA  
*Secretar.*